

Central Administrative Tribunal  
Jaipur Bench, JAIPUR

OA.302/2009

This the 1st day of October, 2009

**Hon'ble Shri M.L. Chauhan, Member (Judicial)**  
**Hon'ble Shri B.L. Khatri, Member (Administrative)**

V.B. Gianchandani, S/o Late Sh. Bhoj Raj Gianchandani  
Aged about 65 years, R/o 419, near Gita Bhawan, Adarash  
Nagar, Jaipur. Retired on Superannuation from the post of  
Inspector of Income Tax on 30.11.2003

...Applicant

(By Advocate: Shri C.B.Sharma)

**- VERSUS -**

1. Union of India, through its Secretary, Department of  
Revenue, Ministry of Finance, Government of India,  
North Block, New Delhi.
2. Chief Commissioner, Income Tax, Rajasthan, New  
Central Revenue Building, Bhagawan Das Road, Jaipur,
3. Commissioner of Income Tax-II, New Central  
Central Revenue Building, Bhagawan Das Road, Jaipur,

.....Respondents

(By Advocate: Sh.Gaurav Jain)

**ORDER (ORAL)**

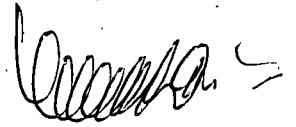
Learned counsel for respondents has placed on record  
letter dated .10.9.2009 thereby enclosing a letter dated  
2.9.2009 whereby direction has been given to the  
Commissioner of Income Tax-III to issue necessary direction for  
grant of provisional pension as per CCS (CCA) Rules till any  
adverse decision is taken in relation to the same by the

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Competent Authority i.e. the President of India. These documents are taken on record.

In view of this subsequent development it is expected that follow of action in the light of order dated 2.9.2009 shall be taken within a period of one month from today.

In view of above the present OA shall stand dispose of.



(M.L. Chauhan)  
Member (Judicial)

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